

SIKKIM  
GOVERNMENT GAZETTE



EXTRA ORDINARY  
PUBLISHED BY AUTHORITY

Gangtok, Tuesday, August 27, 1991

No. 135

GOVERNMENT OF SIKKIM  
HOME DEPARTMENT  
GANGTOK

No.54(42)Home/91/33

Dated 6th August, 1991.

NOTIFICATION

The Governor of Sikkim, in consultation with the High Court of Sikkim is pleased to make the following rules to amend the Sikkim Judicial Service Rules notified vide Home Department notification No. 1880/H/75 and published in the Government of Sikkim Gazette (Extraordinary) No. 34 dated 24th September 1975, namely:-

*Short title and commencement.*

1. (1) These rules may be called the Sikkim Judicial Service (Amendment Rules, 1991.

(2) They shall come into force on the date of their publication in the official Gazette.

*Amendment of rule 4*

2. In the Sikkim Judicial Service Rules, in rule 4, to clause (b), the following proviso shall be added, namely:-  
"Provided that in exceptional case where the applicant possesses qualifications higher than the minimum prescribed and has past experience, the age limit may be relaxed upto a maximum of 5 years with the approval of the Governor."

P.K. Pradhan,  
Home Secretary,  
Government of Sikkim  
Gangtok.